

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN BENCH
PUNE 411 001
OA NO 197 OF 2023

Suo Moto Matter :- News Item Appearing in Hindustan Times dates
10.10.2023. Titled "Koparkhairane, Vashi residents plan to
wage battle against chemical factory pollution.

Vs

CPCB and Others :- Respondent

Affidavit in reply on behalf of Respondent No 2 MPCB

I, Satish Padwal, aged about 51 years, occupation-service, as the Regional
Officer, Maharashtra Pollution Control Board at Navi Mumbai having my office at
Raigad Bhavan, Sector-11, C.B.D. Belapur, Navi Mumbai, I am filing this affidavit on
behalf of the Respondent No.2 do hereby state on solemn affirmation as under.

I am working as the Regional Officer, Navi Mumbai with the Maharashtra
Pollution Control Board w.e.f. June 1, 2023 I am well conversant with the facts and
circumstances of the case as well as the record of the case lying in my office, I am
filing this Affidavit only with a limited purpose of bringing on record true facts of the
case as under:-

1. I say and submit that the Respondent Board has received complaint from
Navi Mumbai Vikas Adhistan, Navi Mumbai sector-26/28, Kopri Village,
Sector-11 of Koparkhairane, regarding air pollution in the aforementioned
area which affects health of resident in surrounding area. In this regards
meeting was conducted on 05.09.2023 with the representative of Navi
Mumbai Vikas Adhistan and citizens from said area. During discussion it
was decided to carry out air quality monitoring by Mobile Van in sector 26/28,
Kopari village, Navi Mumbai and at Satyam Ornate society, Sector 26, Near



Kopari Talav Vashi, Navi Mumbai. A copy of said complaint dated 5.9.2023 is enclosed and marked as an **Annexure "A"**.

2. I say and submit that the Maharashtra Industrial Development Corporation has developed Trans Thane Creek Industrial Area, Navi Mumbai in the year 1972 which is adjacent to the Kopari, Koparkhairane, vashi, Nerul, Mahape, Ghansolim, Airoli area of Navi Mumbai. In Thane Belapur industrial area.
3. I say and submit that the action initiated by the Respondent Board are summarized as under :-
 - i) I say and submit that the Board has carried out air quality monitoring by Mobile CAAQM Van in sector 26/28, Kopari Village, Navi Mumbai & from 7.9.2023 to 3.10.2023 and 7.10.2023 to 9.10.2023 at Satyam Ornate Society, Sector26, Near Kopari Talav, Vashi, Navi Mumbai.
 - ii) The analysis reports of mobile van from 7.9.2023 to 3.10.2023 at sector 26/28 Kopari Village indicates that the concentration of Particulate Matter (PM10 & PM2.5) and gaseous parameters are within the prescribed limit. The concentration of Benzene and Toluene are noticed & which recognised due to heavy traffic on Panvel Sion Highway, and heavy vehicular movement in an around APMC vashi and Panvel Thane Highway. The said analysis results are enclosed and marked as an **Annexure "B"**.
 - iii) The officials of the Board have carried out survey of said area and reported the reasons for air pollution the area in question which are as follows :-





- a. Near Kopari Village there is Railway Siding for loading and unloading cement and stone metal which may be source of dust pollution in the surrounding area.
 - b. There was also heavy traffic on Panvel-Sion Highway heavy vehicular movement in an around APMC Vashi and Panvel-Thane Highway.
 - c. It is further reported that there are ongoing construction works in a surrounding area and which may contribute to the air pollution in the area in question.
 - d. It was observed that, road sholders are not paved and there is dust accumulation on the roads. The roads are made of a concrete without polymer coating which may combine together increases the chances of re-suspension of dust (PM 10 & PM 2.5).
4. In the light of observations made by the officials during the survey carried by the MPCB Officials, the Respondent Board has initiated following action

:-

The Board has issued show cause notice u/s 33A of the Water (P&CP)Act, 1974 and Air (P&CP)Act, 1981 and Hazardous and Others Wastes (Management and Transboundary Movement) Rules, 2016 to M/s Turbhe Good Shed, Navi Mumbai on the following ground.

- a) They have not provided barricading wall of sufficient height all around the periphery of the plot.


- b) They have not provided a sprinkler and fogger system along the periphery.
- c) Internal work area is not cement concreted/paved.
- d) They have not provided a vacuum cleaner for regular cleaning of the premises to control dust emission.
- e) They have not provided appropriate tree plantation.



A copy of said show cause notice dated 11.10.2023 is enclosed and marked as an **Annexure "C"**.

- i) The Respondent Board has issued show cause notice to the Executive Engineer(Environment),CBD Belapur, Navi Mumbai Municipal Corporation vide letter dated 10.10.2023, directing to take necessary measures to control air and water pollution in the Navi Mumbai Area as follows.

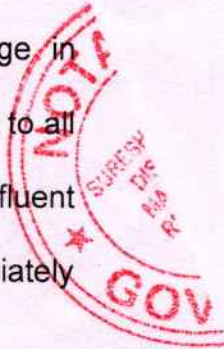
- a) To Regularly carry out the de-sludging/cleaning of Koparkhairne / Alok, Kopari nalla in the Corporation & TTC MIDC area.
- b) To Provide STP of 5 MLD capacity for the sewage generated from slum pocket and other residential area around TTC MIDC and make necessary coordination with MIDC for the plot allotment.
- c) Necessary preventive measures shall be taken for unloading or discharge of sewage from sanitary vehicles into local nalla.
- d) To Regularly carry out and make continuous use of dust suppression (fogger) vehicle in the Navi Mumbai area.

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- e) To Regularly carry out the cleaning of the roads with the help of mechanical sweeping machine in corporation area and TTC industrial area to avoid dust deposition along roadside.
 - f) To Regularly carry out the water sprinkling along roadside.
 - g) To Regularly carry out and instruct to the project proponent of the construction activities to take adequate measures i.e. fogging system / sprinkling system / tin sheet barricading along plot boundaries etc to avoid dust emission in


A copy of said show cause notice dated 10.10.2023 is enclosed and marked as an **Annexure "D"**.

I say and submit that the Respondent Board has also issued show cause notice u/s 33A of the Water (P&CP)Act, 1974 and Air (P&CP)Act, 1981 to Executive Engineer, MIDC Drainage, TTC Industrial Area, MIDC Mahaphe, Navi Mumbai directing to take necessary steps to stop the discharge of effluent into the water body vide letter dated 9.10.2023. The board has directed to take preventive measures to control seepage, leakages from chambers of CETP & conveyance pipeline and to submit time bound programme for completion of laying of balanced new pipeline of 46 Km in TTC Industrial Area, Navi Mumbai.

- To take adequate measures to avoid leakage / breakage / blockage in chambers / effluent carrying lines and discharge of substandard effluent in water bodies from it.

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- As & when incidence of leakage / breakage / blockage in chambers effluent carrying lines happens, they shall inform to all member industries regarding not to discharge industrial effluent to MIDC / CETP effluent carrying pipelines and immediately informed the same to MPCB.
 - To submit time bound program for completion of laying of balanced total 46 Km new pipeline in TTC industrial area in Navi Mumbai.
 - To carryout the work of replacement of leaked effluent carrying line and for the provision of adequate effluent collection network in entire MIDC area by increasing chamber height & diameter of Pipes also, enhance the capacity of existing collection sump to avoid overflow during monsoon.
 - To Monitor and carry out inspection of effluent drainage network continuously to find out leakages / blockages.
 - To carryout repairing & revamping work of pipeline and chambers in MIDC area should be completed on priority.
 - To take adequate precautions towards CETP inlet and outlet pipeline leakages, timely repairing & maintenance work to avoid water pollution in natural resources / water body such as nalla / creek and smell nuisance in surrounding area.

A copy of said show cause notice dated 9.10.2023 is enclosed and marked as an **Annexure "E"**. The MIDC has submitted reply vide letter dated 12.10.2023 which is enclosed and marked as an **Annexure "F"**.

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- ii) The Board has issued direction to the Common Effluent Treatment Plant, Thane Belapur Industrial Association, TTC, MIDC, Pawane, Navi Mumbai directing to upgrade the existing scrubber or to provide scientific scrubbing system at collection tank of CEPT vide letter dated 27.9.2023. A copy of said communication dated 27.9.2023 is enclosed and marked as an **Annexure "G"**. The CETP has submitted reply vide letter dated 28.9.2023 which is enclosed and marked as an **Annexure "H"**.
- iii) The Board has also carried out night vigilance time to time along with the residents of the area, representative of MIDC, Navi Mumbai Municipal Corporation, Common Effluent Treatment Plant, Thane Belapur Industrial Association and no chemical smell was observed during the vigilance. However, visibility has been affected slightly.

5. I say and submit that the Respondent Board has installed five CAAQMS Stations at the following locations :-

- i) Tortoise Garden, Kopari Village, Vashi.
- ii) MIDC Area at Mahape
- iii) Sector-50, Nerul
- iv) Sensory Garden, Sanpada
- v) Fire Brigade, Belapur

The Air Quality Index of the said area from April 2023 to September 2023 is enclosed and marked as an **Annexure "I"**. The said AQI results reveals that there is generally no contamination of chemical parameters, however, levels of particulate matter are sometimes observed on higher side. The AQI

from May 20023 to Aug 2023 found satisfactory. In the month of October 2023 on some occasion AQI of air observed from moderate to poor.



- I say and submit that in TTC MIDC, Navi Mumbai, earlier there were mainly Engineering, Chemical, Textile, Dyes and color industries. The Navi Mumbai area has been developed since last one decade. At present some large/medium scale chemical industries has converted into commercial activity as IT Parks, Data Centre, Commercial Offices, Hotels, Automobile Service Centres etc. Major cities are connected by road via Navi Mumbai. Also, population has observed exponential growth in last decade. Heavy Traffic and construction activities in non-MIDC area affect air pollution drastically. The CIDCO has developed residential areas adjacent to MIDC area subsequently wherein no buffer zone has been maintained.

6. I say and submit that Board officials has visited to TTC area time to time. In last six month Board has initiated action on 12 numbers of air polluting units.
7. I say and submit that the Respondent Board has been implementing action plan to reduce score of Comprehensive Environmental Pollution Index (CEPI) in Critically Polluted Industrial Area with multiple stakeholders as District Administration, MIDC, ULB, MNGL, RTO, Industrial associations, CETP etc. In this regard following major steps has been taken to reduce CEPI for Air aspect
 - i) Board has issued notices to industries which are using Furnace Oil (FO) / Petcoke / coal to switch over clean fuel as PNG/electricity so as to

reduce emissions of particulate matter and gaseous emissions (SO₂) in the environment.

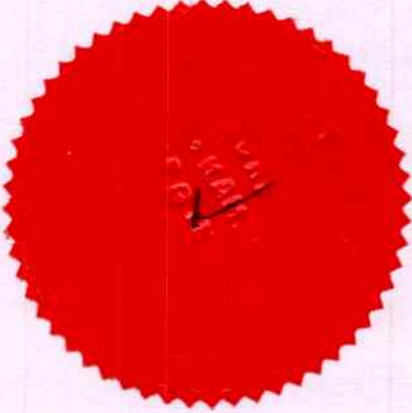
The Mahanagar Gas Limited vide letter dated 12.10.2023 has reported that 141 Nos. of industries has switched over to PNG fuel and 32 Nos. of industries has applied for PNG connection.

- iii) Earlier around 95 Nos. of Stone Quarries and Stone Crushers are in Operation at Parsik Hill area of Navi Mumbai. However, these units are not in operation as per this Hon'ble Tribunal Order dated 14.11.2017.
- iv) Board has prescribed stringent standards in the consent order to the industries for particulate emissions of stack from 150 PPM to 50 PPM.
- v) The CEPI Score of Navi Mumbai area is reduce from 67.54 (March 2018) to 53.59 (March 2023) as result of implementation of action plan envisaged for CEPI.
- vi) The National Clean Air Program (NCAP) is implemented mainly by Urban Local Body i.e. Navi Mumbai Municipal Corporation. In this regard the Government has funded ULB for execution of action plan under NCAP as per model plan of CPCB.

6. I say and submit that the Environment & Climate Change Deptt, Govt of Maharashtra has issued Guidelines for Air Pollution Mitigation vide letter dtd. 27.10.2023 regarding present scenario of air quality in the Mumbai & suburban area due to construction activities. A copy of said Guidelines has communicated to Navi Mumbai Municipal Corporation, MIDC &

Construction project for further implementation. A copy of said guidelines dated 27.10.2023 is enclosed and marked as an **Annexure "J"**.

Solemnly affirmed as on 30th day of November 2023.



For and on behalf of Maharashtra Pollution Control Board.

(Satish H. Padwal)

Regional Officer-Navi Mumbai.



BEFORE ME
Sure
- 30/11/2023

SURESH N. KAMBLE
ADVOCATE & NOTARY
(Govt. Of India)

Register Sr. N - 1301 / 2023

30 NOV 2023

शिका

संघटीत व्हा

संघर्ष करा



नवी मुंबई विकास अधिष्ठान (रजि.)

(रजि. क्र. महा/२५४/१६/ठाणे)

अध्यक्ष : संकेत नारायण डोके

को-पण, पण, को-पण को-पण, को-पण, को-पण, को-पण
 ईमेल : navimumbaivikasadhishthan@gmail.com मो.: 7738441115

दिनांक- ०५/०९/२०२३

प्रति,
 प्रादेशिक अधिकारी,
 महाराष्ट्र प्रदुषण नियंत्रण महामंडळ,
 नवी मुंबई.

विषय-नवी मुंबईतील वाशी सेक्टर २६, कोपरी गांव, सेक्टर २८, कोपरखैरणे सेक्टर ११ परिसरांत होत असलेल्या रासायनिक व धुलीकणयुक्त वायुप्रदुषणाबाबत तक्रार व आंदोलनाचा इशारा.

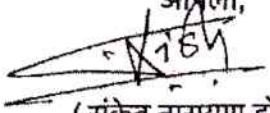
महोदय,

नवी मुंबई मधील वाशी सेक्टर २६, कोपरी गांव, सेक्टर २८, कोपरखैरणे सेक्टर ११ परिसरांत गेली अनेक वर्षे एम.आय.डी.सी. मधील केमिकल कंपन्यातून रात्रीच्या वेळी होत असलेल्या रासायनिक वायु उत्सर्जनामुळे रात्रीच्या वेळी वायु प्रदुषण होत आहे. सदर प्रदुषण केवळ पावसाळा किंवा डिवळा हुतूतच असते असे नाही, तर ते संपुर्ण वर्षभर असते. याबाबत नागरीकांनी व उपरोक्त संस्थेने वेळोवेळी आपणांस तक्रारी केलेल्या आहेत. यावर आपण पाहणी पध्दक नेमने व पत्रव्यवहार करणे यापलीकडे काहीच करताना दिसून येत नाही. हा प्रश्न नागरी जिवनाशी संबंधीत असून हे प्रदुषण आता नागरिकांच्या आरोग्यावर परिणाम करू लागले आहे त्यामुळे जे गांभीर्य या प्रश्नाकडे दाखवायला हवे ते आपल्या कार्यालयाकडून दिसून येत नाही. नागरीकांना गेले काही दिवस पुन्हा या वायु प्रदुषणाचा त्रास सहन करावा लागत आहे. आज दि. ०५/०९/२०२३ रोजी रात्री १२:३० नंतर मोठ्या प्रमानावर रासायनिक वायु वाशी सेक्टर २६, कोपरी गांव, सेक्टर २८, कोपरखैरणे सेक्टर ११ परिसरांत उतरला यामुळे अचानक नागरीकांना मळमळ होऊ लागली तसेच लहान बालकांना उलट्याही झाल्या हा प्रकार अतिशय गंभीर असून यामुळे नागरिकांच्या मनात भितीचे वातावरण निर्माण झाले आहे. घरामध्ये दारं खिडक्या लावून स्वतःला कोंडून घेण्याशिवाय दुसरा कोणताच मार्ग नागरीकांकडे उरलेला नाही. या वायु प्रदुषणाला जर वेळीच रोखले गेले नाही तर लवकरच यामुळे नागरीकांचे बळी जातील व यास सर्वस्वी सरकार जवाबदार असेल. यामुळे आपणांस शेवटचा इशारा व उपाययोजना नागरिकांच्या वतीने देण्यात येत आहे की, हा वायु प्रदुषणाचा विषय मार्गी न लावल्यास यापुढे कोणताही पत्रव्यवहार केला जाणार नाही व नागरीक संविधानाने त्यांना दिलेल्या आंदोलनाच्या अधिकाराचा वापर करून तीव्र आंदोलन प्रशासनाविरोधात नागरीकांकडून छेडले जाईल.

वायु प्रदुषण रोखण्यासाठी अपेक्षित उपाययोजना-

- १) सायंकाळी ६ नंतर तुर्भे व पावने एम.आय.डी.सी. मधील केमिकल कंपन्यांना रासायनिक वायु उत्सर्जित करण्यास बंदी घालण्यात यावी.
- २) वाशी सेक्टर २६, कोपरी गांव, सेक्टर २८, कोपरखैरणे सेक्टर ११ परिसरांत ऐअर प्युरीफाय करणारे यंत्र असलेली व्हॅन रोज रात्रभर फिरवण्यात यावी.
- ३) वाशी सेक्टर २६, कोपरी गांव, सेक्टर २८, कोपरखैरणे सेक्टर ११ परिसर बफर झोन घोषित करून आसपासच्या सर्व केमिकल कंपण्या इतरत्र हलवण्यात याव्यात.
- ४) वाशी सेक्टर २६, कोपरी गांव, सेक्टर २८, कोपरखैरणे सेक्टर ११ परिसरातील नागरीकांसाठी हेल्पलाईन उपलब्ध करून द्यावी जेनेकरून प्रदुषण झाल्यास संपर्क करून तातडीने मदत करण्यात येईल.
- ५) आठवड्यातून एक दिवस वाशी सेक्टर २६, कोपरी गांव, सेक्टर २८, कोपरखैरणे सेक्टर ११ परिसरातील नागरीकांशी बैठक करून प्रदुषणाची माहिती घ्यावी व त्यावर उपाययोजना कराव्यात.
- ६) सेक्टर २६ येथील रेल्वे रुळाशेजारी सुरु असलेले खडी साठवणुकीचे केंद्र इतरत्र हलवण्याचे रेल्वे ला आदेश देण्यात यावे. कारण या खडी साठवणुकीमुळे मोठ्याप्रमानावर रात्रीच्या वेळी धुलीकण प्रदुषण निर्माण होते ज्यामुळे नजीक असलेल्या सर्व रहिवाशी सोसायट्या हॅराण झाल्या आहेत.

तातडीने वरील उपाययोजना कराव्यात तसेच हा वायु प्रदुषणाचा प्रश्न वरिष्ठ पातळीवर हाताळण्यात यावा.
कळावे !

आमला,

(संकेत नारायण डोके)
अध्यक्ष

प्रत रवाना-

- १) मा.पंतप्रधान, भारत सरकार.
- २) मा. पर्यावरण भंत्री, भारत सरकार,
- ३) मा. मुख्यमंत्री, महाराष्ट्र राज्य,
- ४) मा. पर्यावरण मंत्री, महाराष्ट्र राज्य,
- ५) मा. जिल्हाधिकारी, ठाणे जिल्हा,
- ६) मा. आयुक्त, नवी मुंबई महानगरपालिका.

कार्यालयीन पत्ता- सी-११२ ०:२, महाराष्ट्र सोसायटी, सेक्टर-२६, वाशी, नवी मुंबई. ४००७०३. मोबाईल -

७७३८४१११५.

06 September 2023 - 04 October 2023													
MV Nav Mumbai													
Indicator	PM10	PM2_5	NO	NO2	NOX	CO	O3	SO2	BENZENE	ETH_BEN 7	OXYLENE	TOLU	XYLENE
Unit	ug/m3	ug/m3	ug/m3	ug/m3	ppb	mg/m3	ug/m3	ug/m3	ug/m3	ug/m3	ug/m3	ug/m3	ug/m3
07-09-2023	48.08	32.88	4.97	14.98	13.12	0.64	1.86	2.87	13.28	93.12	17.07	50.61	26.03
08-09-2023	35.12	21.74	2.48	24.66	28.54	0.46	3.11	1.83	14.61	72.67	20.24	54.03	31.69
09-09-2023	41.08	33.58	2.21	25.37	31.26	0.52	3.49	1.78	12.90	47.77	15.83	36.38	25.19
10-09-2023	36.28	28.62	2.44	17.03	19.78	0.25	3.44	1.04	7.64	21.69	9.61	20.67	16.83
11-09-2023	46.38	26.20	3.00	13.43	13.73	0.28	3.66	1.95	13.23	60.28	15.84	40.61	24.23
12-09-2023	64.47	32.41	3.20	16.95	17.74	0.38	3.35	1.45	10.97	43.71	13.17	31.13	20.94
13-09-2023	56.79	31.16	2.78	20.05	22.46	0.35	3.95	2.14	13.02	61.32	16.31	40.12	24.38
14-09-2023	58.50	44.97	2.29	29.96	36.12	0.38	2.99	4.03	26.54	142.88	34.86	85.11	46.51
15-09-2023	46.77	35.10	2.01	14.56	17.15	0.31	1.57	0.85	6.15	25.14	7.21	17.63	10.94
16-09-2023	55.70	42.50	2.44	26.95	31.88	0.33	2.98	3.13	19.29	97.25	25.14	65.09	36.42
17-09-2023	45.34	32.83	2.18	16.08	17.83	0.35	1.78	1.35	9.84	32.18	12.08	26.31	20.11
18-09-2023	38.46	24.62	4.09	20.42	20.90	0.48	1.94	3.76	20.35	124.71	28.75	82.43	42.10
19-09-2023	24.39	17.46	3.47	15.78	15.87	0.57	3.09	2.32	27.82	182.38	42.68	123.43	61.16
20-09-2023	25.17	22.29	3.47	17.92	17.60	0.59	4.55	2.77	22.63	116.82	29.11	76.33	42.20
21-09-2023	33.73	23.97	4.29	30.12	37.03	0.70	6.59	3.40	29.13	160.06	39.87	106.38	56.74
22-09-2023	29.28	16.51	1.41	37.82	47.52	0.50	5.54	2.37	24.17	92.80	27.89	59.17	38.66
23-09-2023	50.99	26.36	1.64	30.58	37.24	0.50	5.27	2.15	20.27	96.12	27.60	62.96	39.50
24-09-2023	42.15	29.93	2.04	25.88	30.47	0.59	4.77	1.36	15.24	61.15	19.26	42.28	28.57
25-09-2023	63.57	32.65	2.97	16.52	16.72	0.51	6.12	1.64	13.82	49.93	16.07	31.53	23.85
26-09-2023	58.11	32.94	3.72	17.20	11.55	0.62	10.44	1.84	14.19	50.27	16.64	39.19	25.60
27-09-2023	50.17	25.82	8.83	16.00	5.97	0.43	16.28	2.17	7.32	39.81	11.06	29.94	17.64
28-09-2023	45.01	29.91	12.47	16.00	5.89	0.34	27.31	2.42	5.23	63.01	13.90	35.70	21.08
29-09-2023	45.57	29.68	11.36	14.94	7.30	0.55	21.17	2.14	5.88	32.81	8.73	24.72	14.11
30-09-2023	44.72	27.88	13.92	18.37	10.49	0.45	10.25	1.86	6.38	43.17	13.90	38.42	23.43
01-10-2023	70.60	36.45	18.66	25.19	6.13	0.38	14.00	1.27	5.74	42.35	12.81	40.52	22.01
02-10-2023	82.20	38.00	13.15	16.72	16.10	0.46	10.57	1.93	12.77	36.08	9.03	23.49	17.15
03-10-2023	138.98	62.19	14.45	25.78	16.10	0.46	10.57	1.93	12.77	36.08	9.03	23.49	17.15

MAHARASHTRA POLLUTION CONTROL BOARD**Regional Office, Navi-Mumbai**

Ph. :- (022)-2757 2740
 Fax Ph. :- (022)- 27571586
 Visit usat :- <http://mpcb.gov.in>
 e-mail : ronavimumbai@mpcb.gov.in



Raigad Bhavan, 7th floor,
 Sec-11, C.B.D. Belapur,
 Navi Mumbai- 400 614.

No. MPCB/RONM/SCN/TB- 2310110005

Date:- 11/10/2023

To,
 M/s. Turbhe Good Shed,
 Commercial Office 1st floor,
 Near CWC Sector 20,,AREA-||,
 Turbhe, Navi Mumbai.

Sub: Show Cause Notice under provision of the Water (Prevention & Control of Pollution Act 1974) & 31A of the Air (Prevention & Control of Pollution) Act 1981 & the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.

Ref: 1) Action proposal vide Legal unique No. MPCB-LEGAL_ACTIONS-111023012
 2) Board Official Visit dated 11/10/2023
 3) Presentation from Navi Mumbai Vikas Adhithan vide letter dated 05.09.2023

WHEREAS, you are operating unit in the Water Pollution Prevention Area declared under the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981 and the Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

AND WHEREAS, Board has granted Consent under the said Acts with certain terms & conditions and it is obligatory on your part to renew consent time to time from MPC Board and comply the consent conditions imposed in the Consent to Operate.

AND WHEREAS, it was obligatory on your part to provide adequate and suitable treatment & disposal arrangements as well as air pollution control devices, so as to achieve the standards prescribed in the consent order and to dispose of it in accordance with the condition laid down for disposal in the consent.

AND WHEREAS, This office has received a presentation from Navi Mumbai Vikas Adhithan vide letter dated 05.09.2023 Accordingly, Board officials has visited your stone metal handling railway sliding and cement handling railway sliding on 11/10/2023 and submitted proposal vide ref. no. (i). The Board official reported following non-compliances / violations for necessary legal action under the provision of above Acts;

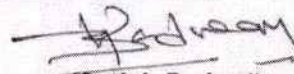
1. You have not provided barricading of 20 feet height all around the periphery of the plot.
2. You have not provided a sprinkler and fogger system along the periphery of inside the premises.
3. You have not provided internal work area of cement concrete for total plot.
4. You have not provided a vacuum cleaner for regular cleaning of the premises to control dust emission.
5. You have not provided appropriate tree plantation.

AND WHEREAS, this amounts to violation of Environmental enactments and clearly shows your gross negligent attitude towards pollution control.

:2:

AND WHEREAS, after examining all the reports and records available with this office, I, Regional Officer, Navi-Mumbai have come to the conclusion that you are knowingly and willfully violating the provisions of Water (P & CP) Act, 1974 and Air (P & CP) Act, 1981 and operating your industry without providing adequate pollution control systems.

Your reply shall be submitted within 07 days from the receipt of this notice, failing which the Board will issue above directions as may deem fit in your case which may please be noted.


(Satish Padwal)

Regional Officer, Navi Mumbai

Copy for information to:

1. Joint Director (WPC), MPCB, Sion, Mumbai.
2. Law Officer (P&L Divn), MPCB, Sion, Mumbai.

Copy to:

Sub-Regional Officer, Navi-Mumbai- I: – He is directed to serve the notice in person and submit compliance from time to time

MAHARASHTRA POLLUTION CONTROL BOARD ¹⁹ Annex-D

Regional Office, Navi-Mumbai

Ph. :- (022)- 2757 2740

Fax Ph. :- (022)- 2757 1586

Visit us at :- <http://mpcb.gov.in>

e-mail : ronavimumbai@mpcb.gov.in



Raigad Bhavan, 7th floor,
Sec-11, C.B.D.Belapur,
Navi Mumbai- 400 614.

No: MPCB/RONM/ 23/0100016

Date: -10/10/2023

BY R.P.A.D./FAX/HAND DELIVERY

To
Executive Engineer (Environment)
Navi-Mumbai Municipal Corporation (NMMC),
CBD-Belapur, Navi-Mumbai.

Subject: Show cause under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Waste (Management and Trans-boundary Movement) Rules 2016 respectively.

- Ref:**
1. Legal Action Proposal submitted by SRO Navi Mumbai-1 Vide legal Action No. 010621008
 2. Various complaints of Air & Water Pollution received from Kopari Goan and Koparkhairane regarding smell nuisance.
 3. complaint from Navi Mumbai Vikas Adhithan vide letter dated 05.09.2023.
 4. Various Directions/ Show cause Notices issued by Board time to time.

.....
WHEREAS, you are operating your industry in Water & Air pollution area declared under Water (P & CP) Act, 1974 Air (P & CP) act, 1981 and Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016. **AND WHEREAS**, Board has granted consent to your industry subject to certain terms and conditions therein for necessary compliances.

AND WHEREAS, it was obligatory on your part to provide adequate and suitable treatment & disposal arrangements as well as air pollution control devices, so as to achieve the standards prescribed in the consent order and to dispose of it in accordance with the condition laid down for disposal in the consent.

AND WHEREAS, it is obligatory on the part of every Local Body to obtain consent to operate and discharge of sewage generated from its jurisdiction after due treatment as per the mode of disposal prescribed by the Board. **AND WHEREAS**, you are discharging your sewage generated from the slum pocket and residential area around TTC industrial area, Nav-Mumbai into local Alok Nalla without any treatment, which ultimately meets to Vashi Creek.

AND WHEREAS, Board has issued Show Cause Notice on 02.12.2019 to provide STP of 5 MLD capacity for the sewage generated from slum pocket and other residential area around TTC MIDC and make necessary coordination with MIDC for the land. Further on receipt of complaint regarding discharge of sewage into Alok Nalla, Joint survey was conducted on 09.03.2022 and it was decided to divert the Alok Nalla water to the nearest STP for further treatment and disposal as short term measures. The long term measures consist of provision of STP of 5 MLD Capacity. Till date NMMC has not complied with MOM of said meeting.

:2:

AND WHEREAS, this office has received presentation from Navi Mumbai Vikas Adhistan vide letter dated 05.09.2023. Wherein it is suggested to use dust suppression vehicle of water sparing in the Kopari Gaon. Further it is submitted that the sector 26, Kopari area is located near Kopari and Alok Nalla. The above nallas are mostly flowing with sewage during off-Monsoon season. The possibility of smell complaints cannot be ruled out due to flowing of sewage and formation of sludge layers in the nalla. In the past the disposal of sewage from mobile sanitary vehicles was observed into local nalla.

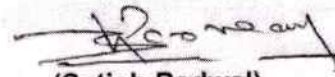
AND WHEREAS, during night vigilance it is observed that dust is found deposited along both the sides of roads in the corporation area and specifically in APMC market area which creates air pollution due to the movement of heavy vehicles.

AND WHEREAS, construction of number of building and infra projects are under progress in Navi Mumbai area, which is also source for increase in level of suspended particulate matter in the atmosphere.

NOW THEREFORE, in exercise of the powers conferred upon me by the Board, I, Regional Officer, Navi-Mumbai of the Maharashtra Pollution Control Board, hereby direct you to comply with the following conditions immediately:

1. You shall regularly carry out the de-sludging/cleaning of Koparkhairne / Alok, Kopari nalla in the Corporation & TTC MIDC area.
2. You shall provide STP of 5 MLD capacity for the sewage generated from slum pocket and other residential area around TTC MIDC and make necessary coordination with MIDC for the land.
3. You shall make necessary prevention for unloading or discharge of sewage from sanitary vehicles into local nalla.
4. You shall make continuous use of dust suppression (fogger) vehicle in the Kopari area etc.
5. You shall carryout regular cleaning of the roads with the help of mechanical sweeping machine in corporation area and TTC industrial area to avoid dust deposition along road side.
6. You shall carry out water sprinkling along road side.
7. You shall instruct to the project proponent of the construction activities to take adequate measures i.e. fogging system / sprinkling system / tin sheet barricading along plot boundaries etc to avoid dust emission in the environment.

Your reply shall be submitted within 07 days from the receipt of this notice, failing which the Board will issue above this notice as may deem fit in your case which may please be noted. In case of your failure to comply these directions, further suitable action which may be deem fit, as per the provisions of the Environmental Act's will be initiated gainst your unit, which may please be noted.



(Satish Padwal)

Regional Officer, Navi-Mumbai

Copy for information to:

1. Joint Director (WPC), MPCB, Sion, Mumbai.
2. Law Officer (P&L Divn), MPCB, Sion, Mumbai.

Copy to:

Sub-Regional Officer, Navi-Mumbai- I & II: – He is directed to serve the notice in person and submit compliance from time to time

Phone : (022) 27572739
 (022) 27572740
 Fax : (022) 27571586
 Email : ronavimumbai@mpcb.gov.in
 Visit At : <http://mpcb.gov.in>



Raigad Bhavan, 7th floor,
 Sector -11, C.B.D. Belapur,
 Navi Mumbai 400 614.

By R.P.A.D./Fax/Hand Delivery

No. MPCB/RONM/TB/2310090006

Date: 9/10/2023

To,
 Executive Engineer,
 MIDC Drainage,
 TTC Industrial Area, MIDC Mahape,
 Thane Belapur Road, Navi Mumbai,
 Dist-Thane

Sub : Show Cause Notice under provision of Water (Prevention & Control of Pollution) Act , 1974 and Air (Prevention & Control of Pollution) Act , 1981 to take necessary steps to stop the discharge of effluent in to the water body.

Ref : 1) Action proposal vide Legal unique No. MPCB_LEGAL_Actions_ 291121012
 2) Board Official visit dated 4/10/2023.
 3) Complaint received from Kopari Gaon and Koparkhairne regarding smell nuisance due to discharge of effluent into the Nalla.

WHEREAS, the Maharashtra Industrial Development Corporation (MIDC) is the planning Authority for providing infrastructure facilities for the MIDC area and also to ensure that the industries located in the MIDC area should have been provided with proper water supply , roads , drainage lines including proper collection and transportation of effluent eline as well as treatment and disposal system to the waste water generated from their activities . **AND WHEREAS** , the responsibility of treated effluent discharge line is with MIDC and it was obligatory on your part to maintain the same properly .

AND WHEREAS, Frequent complaint regarding smell nuisance in surrounding area /incidences of breakages/spillages/overflow of CETP conveyance pipe lines are received and pipelines are in the purview of MIDC authority. During the vigilance in TTC Industrial area on 04/10/2023 MPCB Board Official observed overflow of MIDC drainage chamber located near to Hotel Manas, at TTC industrial area, Pawane, Navi, Mumbai. During the visit it was observed that, at the above mentioned location, MIDC chamber was overflowed due to power failure in CETP. Further the Back Pressure Tank (BPT) located in Koparkhairne / Alok Nalla overflow during rainy period.

AND WHEREAS, you have reported that vide email dtd. 09.10.2023 that out of total length of effluent collection pipeline of 149 Km presently 103 Km pipeline laid in TTC MIDC area and laying of new 41 Km pipeline is under progress.

AND WHEREAS, after examining the records of your case, the reports of the Officers of the Board and after making necessary enquiries, I have observed that you have blatant violation the provision of various Environmental Acts . This shows your negligent attitude toward Environment Protection.


..1/-

..2..

NOW THEREFORE, in exercise of the powers conferred upon me by the Board Under provision of Water (Prevention & Control of Pollution) Act , 1974 & Air (Prevention & Control of Pollution) Act , 1981 , you are hereby directed to:

- 1) You should take adequate measures to avoid leakage / breakage / blockage in chambers / effluent carrying lines and discharge of substandard effluent in water bodies from it .
- 2) As & when incidence of leakage / breakage / blockage in chambers effluent carrying lines happens, you shall inform to all member industries regarding not to discharge industrial effluent to MIDC / CETP effluent carrying pipelines and immediately informed the same to MPCB.
- 3) You shall submit time bound program for completion of laying of balanced total 46 Km new pipeline in TTC industrial area in Navi Mumbai.
- 4) You shall carryout the work of replacement of leaked effluent carrying line and for the provision of adequate effluent collection network in entire MIDC area by increasing chamber height & diameter of Pipes also, enhance the capacity of existing collection sump to avoid overflow during monsoon.
- 5) You shall monitor and carry out inspection of effluent drainage network continuously to find out leakages / blockages.
- 6) Repairing & revamping work of pipeline and chambers in MIDC area should be completed on priority.
- 7) You should take adequate precautions towards CETP inlet and outlet pipeline leakages, timely repairing & maintenance work to avoid water pollution in natural resources / water body such as nalla / creek and smell nuisance in surrounding area.

Your reply / objections if any shall be submitted within 07 days from the receipt of this notice, failing which the Board will issue above this notice as may deem fit in your case which may please be noted. In case of your failure to comply these directions, further suitable action which may be deem fit, as per the provisions of the Environmental Act's will be initiated against your unit, which may please be noted.



(Satish Padwal)

Regional Officer-Navi Mumbai

Copy for information to:

1. Joint Director (WPC), MPCB, Sion, Mumbai.
2. Law Officer (P&L Divn), MPCB, Mumbai.

Copy to: -

The Sub-Regional Officer, Navi Mumbai-I & II- He is directed to serve the copy of these Directions in person and submit compliance from time to time.


MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION

(A Government of Maharashtra Undertaking)

Regional Office, Navi

FTS No.

 MIDC Office Building, Plot No. AM-20, Behind Lokmat Building, TTC Indl. Area, MIDC, Mahape,
Navi Mumbai - 400 710. Email :- demahapedrainage@midcindia.org

Y	M	D	01/11/23
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			19/10/2023
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 No. DE&PA-IV/MHP/ P43335 /of 23,
Office of the Deputy Engineer & PA-IV,
MIDC, Drainage Sub-Division, Mahape,
Navi Mumbai.

Date :- 12 / 10 / 2023

 To,
The Regional Officer,
 MPCB, Regional Office,
 Raigad Bhawan, 7th Floor,
 Sector-11, C.B.D. Belapur.
 Navi Mumbai - 400 614.

Sub :- Show cause notice under provision of Water (prevention and control of pollution) Act 1974 and Air (prevention and control of pollution) Act 1981 to stop the discharge of effluent in to the water body.

 Ref :- Your office letter No. MPCB/RONM/TB/ 23100090006
 dt. 09/10/2023 received on dt. 09/10/2023.

Dear Sir,

I am in receipt of your letter under reference, dt. 09/10/2023.

In regards to overflow of drainage chamber located near Manas Hotel, TTC Industrial Area, Pawane, Navi Mumbai, the said incidence was happened due to power failure in CETP plant at plot no. P-18, Pawane. This office has instructed M/s CETP(Thane Belapur) Association vide letter no P-40951 dt 04/10/2023 to keep the level of collection sump at the lowest and also to keep vigilance on chambers, so that they shall not overflow and water should not enter in to Alok Nalla.

As you are aware that the MIDC TTC Industrial Area is a huge area admeasuring 2333 Hect. and having spread around 149 Km drainage network. In order to maintain the effluent collection/drainage pipelines and to take care of that, MIDC has entrusted the work of repairs, maintenance of drainage network, removing choke up, constructing chambers, laying new HDPE drainage line as per necessity in R, A, & EL blocks and C&D block respectively vide tender agreement No. B-2/29 for year 2023-24 & B-2/05 for year 2021-22 respectively. To keep continuous vigilance, What'sApp group is formed comprising members of MPCB officials, industries association, so that if any drainage problem arises within TTC industrial area, immediately it is brought to notice of MIDC, MPCB, so that the repairs/maintenance works are attended in that no loss of time.

The point wise compliance to your notice is submitted as under...

Sr. No.	Particular	Compliance
1.	You should take adequate measures to avoid leakage/breakage/blockage in chambers/effluent carrying lines and discharge of substandard effluent in water bodies from it.	1. Regular operation and maintenance is being carried out by deploying maintenance staff along with required machinery for leakages/breakages/blockage if any observed in the pipeline. 2. The effluent parameters are also monitored by testing at inlet and outlet point of the CETP by Society & also by MPCB.
2.	As & when incidence of leakage/breakage/-blockage in chambers effluent carrying lines happens, you shall inform to all member industries regarding not to discharge industrial effluent to MIDC/CETP effluent carrying pipelines and immediately informed the same to MPCB.	1. The incidences of leakages/breakages are attended promptly through the regular maintenance team of MIDC. 2. For quick response a What'sApp team of officers from MIDC, MPCB & Industries Association is also formed.

Sro [Signature]

Sr. No.	Particular	Compliance
3.	You shall submit time bound program for completion of laying of balanced total 46 KM new pipeline in TTC industrial area in Navi Mumbai.	Actually, remodeling of 10 KM length of HDPE effluent disposal pipeline instead of 46 KM is balance and it will be completed by end of June 2025.
4.	You shall carry out the work of replacement of leaked effluent carrying line and for the provision of adequate effluent collection network in entire MIDC area by increasing chamber height & diameter of pipes also, enhance the capacity of existing collection sump to avoid overflowing during monsoon.	<ol style="list-style-type: none"> 1. Remodeling work of effluent collection and disposal pipelines with enhance diameter of HDPE material is in progress including providing RCC chambers & well above ground level. 2. To enhancement of collection sump, an extra collection sump of capacity 650 m³ is constructed in plot No. P-18, CETP Premises. 3. The capacity of collection sump at Sanpada is being enhanced from 1720 m³ to 4200 m³.
5.	You shall monitor and carry out inspection of effluent drainage network continuously to find out leakages/blockages.	Regular operation and maintenance is being carried out by deploying maintenance staff along with required machinery.
6.	Repairing & revamping work of pipeline and chambers in MIDC area should be completed on priority.	The complete remodeling of effluent collection pipeline network in TTC industrial area is completed in the tune of 90% and remaining work is in progress.
7.	You should take an adequate precaution towards CETP inlet and outlet pipe line leakages, timely repairing & maintenance work to avoid water pollution in natural resources/water body such as nalla/creek and smell nuisance in surrounding area.	It is to inform you that there are no leakages at CETP inlet & outlet.

It is to inform you that MIDC is taking utmost care regarding effluent network by undertaking remodeling of effluent network in R, A, EL and in C&D blocks and the work is in progress. Through annual maintenance contracts, MIDC is attending on day to day basis of choke up of chambers, pipelines, repairing/replacing damaged pipelines etc. and in this way MIDC is taking complete efforts for betterment of environment.

Considering the above facts, it is requested to withdraw the notice given by you under provision of water (prevention and control of pollution) Act, 1974 vide letter under reference.

Thanking you.

SANJIV
RAMDAS
SAWALE

Digitally signed by SANJIV
RAMDAS SAWALE
Date: 2023.10.12 14:38:27
+05'30'

(S. R. Sawale)

Deputy Engineer & PA-IV
MIDC, Drainage Sub Division,
Mahape, Navi Mumbai

- Copy submitted to the Member Secretary, MPC Board, Sion, Mumbai for favour of information please.
- Copy submitted to the Chief Engineer (HQ), MIDC Andheri, Mumbai-93 for favour of information please.
- Copy submitted to the Superintending Engineer (M), MIDC Andheri, Mumbai-93 for favour of information please.
- Copy submitted to the Executive Engineer, Division No. II, Mahape for favour of information please.
- Copy f.w.c.s to the Sub Regional Officer 1 & 2, M.P.C.B., Raigad Bhavan, Sector-11, C.B.D. Belapur, Navi Mumbai - 400 614 for information.
- Copy f.w.c.s to the Deputy Engineer, MIDC Sub Division No.- 1 & 2, Mahape for information.

MAHARASHTRA POLLUTION CONTROL BOARD
Sub-Regional Office, Navi Mumbai-1

Tel : 25802272
Fax : 25805398

E-mail Id: sronavimumbai1@mpcb.
gov.in
Visit us at: www.mpcb.gov.in



7th Floor, Raigad Bhavan,
Sector-11, CBD Belapur,
Navi Mumbai- 400 614

Your Service is our duty.

No. MPCB/SRONM-1/290927-FTS-0089

Date:- 27.09.2023.

To,
The Manager,
Common Effluent Treatment Plant,
Thane Belapur Industrial Association,
Plot No. P 60, TTC MIDC, Pawane, Navi Mumbai.

Sub:- Control of odour reg....

Ref:- 1. Consent granted by the Board.

2. Representation received from Shri. Sanket Doke and others.

The Board has granted consent to operate with certain conditions under Air (P&CP) Act 1981, Water (P&CP) Act 1974 & HW (M & TM) Rules 2016. Recently Board has received representation regarding odour nuisance in Kopari/Koparkhairane Village vide above reference 2. In this regard you are here by directed to take necessary measures to control odour from CETP units. Also you are directed to upgrade/provide scientific scrubbing system at collection tank of CETP.

This steps taken in this regards shall be communicated to the Board within 7 days on the receipt of this letter.

Sub-Regional Officer,
MPCB Navi Mumbai-1.

Copy to:-
Regional Officer, M. P. C. Board, Navi Mumbai.



**COMMON EFFLUENT TREATMENT PLANT
(THANE - BELAPUR) ASSOCIATION**

(Regd. U/S 25 of Companies Act 1956, Regd. No. 11-81983)

P-60, M.I.D.C., Khairane, P.O. Koper Khairane , Thane - Belapur Road, Navi Mumbai- 400 710.
Tel. No 2763 2523, 2761 5582 Tele Fax : 2763 1724 E-mail : cetpttc@gmail.com, Website: cetpttc.org

CETP/MPCB/325

28th September, 2023

To,
Sub Regional Officer,
Navi Mumbai - I
Maharashtra Pollution Control Board
Raigad Bhavan, 7th floor
Sector - II, CBD Belapur
Navi Mumbai - 400 614

Subject : Control of odour nuisance.

Dear Sir,

With reference to your letter no MPCB/SRONM-1/230927-FTS-0089 by Email dated 27/09/2023 for the above subject. Our CETP would like to mention that we are strictly following our consent condition demanded by MPCB office. We are also very much concern with the odour nuisance of Kopari / Koparkhairane village.

We have the existing scrubber system at our collection tank of CETP, now according to your direction which we are already in the process of installing the upgraded scientific scrubbing system for which we have approach vendors like Cosmos Trading company and Omkar Fibre. Among them Omkar Fibre has submitted the 2 stage scrubber design drawing which is attached below.

We are also in the process of contacting other vendors which will be updated to you accordingly.

Expecting yours kind co operation for the same.

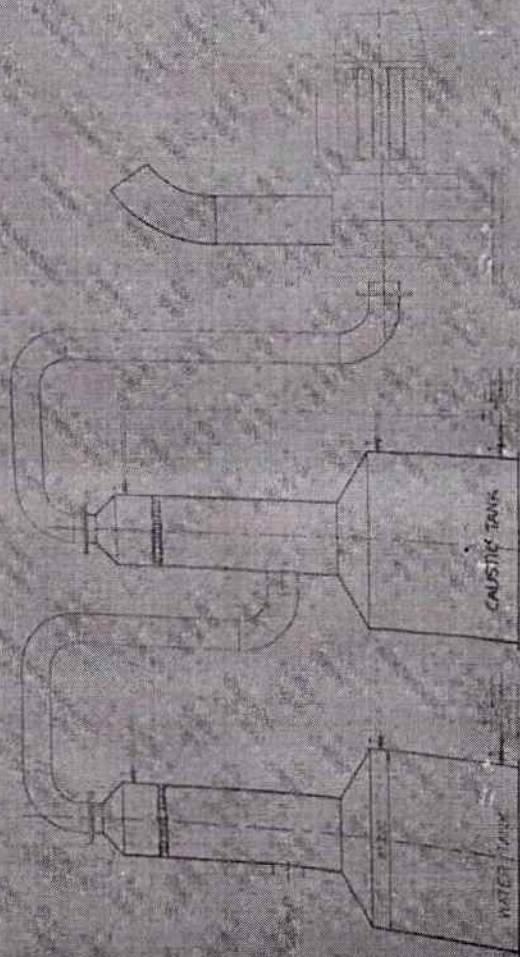
Thanking you,

Yours faithfully,
For CETP (Thane - Belapur) Association

Jeetendra Adhav
Dy. General Manager

Encl : As above

PP FRP SCRUBBER-2 STAGE
 SIZE - 300 MM DIA X 3000 MM HEIGHT
 CIRCULATION TANK:- 1000 LTRS
 PP FRP DUCKING - 250 MM DIA
 PP PUMP 1 HP
 PP FRP BLOWER 7.5 HP X 3000 CFM-200
 MM WC



OMIKAR FIBRE

CLIENT		TITLE		2 STAGE SCRUBBER	
DRAWN BY	D/P/L	CHK BY	PT	ORDER No	
SCALE	NTS			DRG No	

**Location : Sewage Treatment Plant premises,
Sector-50, Nerul, Navi Mumbai-400706**

Sr.No.	Month	SO2 µg/m3	Nox µg/m3	RSPM µg/m3	AQI
4	Apr-23	24	33	125	115
5	May-23	21	40	54	60
6	Jun-23	18	26	52	52
7	Jul-23	13	20	38	40
8	Aug-23	11	20	45	47
9	Sep-23	12	24	52	54

**Location : Central Laboratory premises, MPC Board, Nirmal
Bhavan, P-3, MIDC Industrial area, Mahape, Navi Mumbai**

Sr.No.	Month	SO2 µg/m3	Nox µg/m3	RSPM µg/m3	AQI
4	Apr-23	24	59	145	130
5	May-23	25	69	85	92
6	Jun-23	22	62	78	83
7	Jul-23	18	43	44	57
8	Aug-23	18	36	93	91
9	Sep-23	17	36	74	73

Location: AMBIENT AIR MONITORING STATION, Kopripada Vashi

Sr. No.	Month	PM10 ug/m3	PM2.5 ug/m3	SO2 ug/m3	NOX PPB	AQI
1	Apr-23	105	55	3	27	116
2	May-23	63	29	2	22	65
3	Jun-23	55	29	2	22	56
4	Jul-23	47	23	1	15	58
5	Aug-23	50	15	1	16	53
6	Sep-23	63	28	1	25	62



29 No.: CAP-2023/CR-170/TC-2 Annex-J
ENVIRONMENT & CLIMATE CHANGE DEPARTMENT,
Room No. 217, 2nd Floor,
Mantralaya (Annex),
Mumbai 400 032.
Date : 27/10/2023.

Subject: Guidelines for Air Pollution Mitigation.

- (1) All the project proponents in the corporation area shall ensure that at least 25 feet high tin / metal sheets shall be erected around the periphery of construction projects having height more than 50 mtrs and outside the corporation area at least 20 feet high tin / metal sheets.
- (2) **Mega Cities** – All construction layouts having area more than 1 (one) acre shall have tin / metal sheet erected of height 25 feet at least around periphery of the construction project sites and for construction sites, less than 1 (one) acre, the tin / metal sheet height shall be 25 feet at least.
- (3) All the buildings under construction shall be compulsorily enclosed by wet green cloth / wet jute sheet / tarpaulin from all sides.
- (4) All the structures under demolition shall be covered with tarpaulin / wet green cloth / wet jute sheet from top to bottom. There shall be continuous sprinkling/spraying of water during the process of demolishing the structure.
- (5) It shall be ensured that water fogging shall be carried out during loading and unloading of materials at the construction sites (use of stationary/ mobile anti- smog guns).
- (6) The water sprinkling shall be done on debris / earth material etc. which are prone to generate airborne particulate matters at all construction sites without fail.
- (7) All vehicles carrying construction materials shall be fully covered (i.e. from top and all sides) so that construction material or debris does not become airborne during transportation and the vehicle shall not be overloaded to avoid any spillage from the vehicle.
- (8) All construction sites shall deploy sensor - based air pollution monitors at work sites and act immediately on observing pollution levels exceeding the limit. This monitoring shall be made available for inspection to Municipal authorities as and when demanded.
- (9) All the work sites shall ensure that the grinding, cutting, drilling, sawing and trimming work is carried out in enclosed area and water sprinkler / water fogging is continuously done while working to avoid escape of fugitive air.
- (10) All the construction sites shall ensure that Construction and Demolition (C & D) waste generated within the premises / site of work is transported to designated unloading site strictly as per C & D Waste Management Plan. After unloading the debris, the vehicle shall be washed and cleaned thoroughly.

- (11) All the construction personnel managers shall mandatorily wear personal protective equipment such as masks, goggles, helmets, etc.
- (12) All the worksites like bridges and flyovers shall have barricading of minimum 20 feet.
- (13) All the metro works above ground shall be covered with barricading of 20 feet height. The construction site shall be covered with tarpaulin / wet green cloth / wet jute sheet. The smog guns / water sprinklers shall be used during the construction work.
- (14) District Collectors / Commissioners shall deploy special squads to prevent illegal C & D dumping at late night.
- (15) District Collectors / Commissioners shall deploy special squads for air pollution mitigation enforcement. The squad shall be headed by one senior officer from the Ward / Taluka.
- (16) The enforcement squad shall visit the premises and video graph the worksite. If it is observed that the worksite is not adhering to the above stated provisions, stringent action such as issue of Stop Work notice and/or sealing of worksite shall be taken immediately.
- (17) The timeline for procurement of sprinklers shall be 15 days and for procurement of smog guns shall be 30 days from issuance of this circular. All the project proponent / contractors shall abide by the above timelines without fail.
- (18) The vehicles carrying construction material or C & D material, possess vehicle tracking system installed on them, if found not adhering to above stated provisions, shall be seized and impounded by the RTO / Police Department.
- (19) The Transport Department shall take action against overloading of vehicles, uncovered vehicles, vehicles spilling construction materials on roads. Vehicle Scrappage policy shall be encouraged for End-of-Life Vehicles.
- (20) All vehicles carrying materials shall have valid PUC certificates and the same shall be produced as and when asked for by competent authorities.
- (21) MPCB shall monitor the air pollution emitted from the industries located in the corporation area.
- (22) The loose soil, sand, construction materials and debris of any kind and quantity shall be stored in demarcated / dedicated area and properly barricaded, fully covered / enclosed/protected with tarpaulins. It shall be ensured that there is no dumping of construction material and debris on public roads, footpaths, pavements and open area.
- (23) Vehicle tyre washing facility shall be provided at all exit points of construction sites. It shall be ensured that daily cleaning is carried out of major roads for removal of dust by using vacuum sweeping or water sprinkling, brushing, brooming and sweeping. This work may be outsourced to ensure wide and fast coverage of all major roads in one month's time.

- (24) There shall be complete ban on open burning anywhere especially garbage dumping grounds and possible sites of trash burning.
- (25) All roads under corporation / municipal council area shall be provided with paved foot paths.
- (26) Issue directions for the conversion of fuel in bakeries from non-renewable and polluting sources to cleaner alternatives, such as electric ovens, use of PNG or other eco-friendly technologies.
- (27) Take proactive steps in transitioning crematoria facilities to electric or other environmentally friendly cremation methods.
- (28) The Continuous Air Quality Monitoring stations installed by the MPC Board shall be regularly checked / monitored by the municipal authority.
- (29) Non-attainment cities (NCAP & XV FC) shall increase the air quality monitoring stations by utilizing their own resources.
- (30) Regular awareness campaigns shall be conducted.


**(Pravin Darade),
Principal Secretary.**